

(30)

F. No. 13-15/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-15/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. CBECE/R/2018/50285 dated 06/03/2018) received in this office on 14.03.2018 by transfer from Mr. V. Ganesh Kumar, U.S. to the Government of India, Ministry of Finance, Dept. of Revenue, CBEC, New Delhi, and our ID No. 13-15/2018, the information received from **DR (Admin)** containing 01 page is enclosed herewith for your reference please, In which he is claiming exemption taking ground of **confidentiality**.

Other two replies had already been provided to you vide CPIO's letter dated 05.04.2018 and 10.04.2018 in this RTI.

Note:

RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO

CESTAT, New Delhi
Date: 24.04.2018

To,

Sh. Sanjay Sharma
KH-207, New Kavinagar,
Ghaziabad,
Uttar Pradesh-201002

Copy to:

For information

1. Sh. V. Ganesh Kumar,
U.S. to the Govt. of India,
Ministry of Finance, Dept. of Revenue,
Central Board of Excise & Customs
North Block, New Delhi-110001

2. Sh. Narendra Kumar Yadav
Deputy Director (CPIO)
Directorate of Revenue Intelligence,
7th Floor, D Block, I.P. Bhawan,
I.P. Estate, New Delhi.

3. Dr. Puneeta Bedi
CPIO/Deputy Director,
Directorate General of Goods
and Services Intelligence,
West Block-VIII, Wing-VI,
IInd Floor, R.K. Puram,
New Delhi-110066



o/c

(38)

F.No. 33/RTI/Misc./CESTAT-ND/Admn.2018- Vol III
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi – 66

Dated : 23/4/2018
I.D. No. 13-15/2018

Administration Section

Sub : Information sought under Right to Information Act, 2005

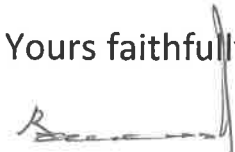
Sir,

With reference to the RTI application filed by Shri Sanjay Sharma transferred from Ministry vide letter No.295/1/2018-CX-9 dated 8-3-2018 in CPIO I.D. No. 13-15/2018 , the point wise reply is as under :

1. The information sought is from the O/o Hon'ble President.
2. & 3. The information sought assumes confidentiality in terms of the counter complaint filed by one of the officers against whom the RTI applicant has filed the complaint. As confidentiality is maintained at this stage, no information can be divulged now. The desired information will be provided after the above action comes to finality.

The application is rejected.

Yours faithfully,



Deputy Registrar (Admn.)

To
CPIO/A.R., CESTAT, N. Delhi.

F. No. 13-15/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

(39)

CPIO ID No. 13-15/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. CBECE/R/2018/50285 dated 06/03/2018), and our ID No. 13-15/2018, the information received from **PA to the Registrar** containing 01 page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

This RTI application already distributed to DR(A) on 22.03.2018.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO

CESTAT, New Delhi
Date: 10.04.2018

To,

Sh. Sanjay Sharma
KH-207, New Kavinagar,
Ghaziabad,
Uttar Pradesh-201002

Copy to: For information

1. Sh. V. Ganesh Kumar,
U.S. to the Govt. of India,
Ministry of Finance, Dept. of Revenue,
Central Board of Excise & Customs
North Block, New Delhi-110001



2. Sh. Narendra Kumar Yadav
Deputy Director (CPIO)
Directorate of Revenue Intelligence,
7th Floor, D Block, I.P. Bhawan,
I.P. Estate, New Delhi.

3. Dr. Puneeta Bedi
CPIO/Deputy Director,
Directorate General of Goods
and Services Intelligence,
West Block-VIII, Wing-VI,
IInd Floor, R.K. Puram,
New Delhi-110066



Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi - 66

36

Dated : 09.04.2018
CPIO I.D. No. 13-15/2018

Sub: Information under the RTI Act, 2005 - reg.

With reference to the RTI application no. CBECE/R/2018/50285 dated 06.03.2018 filed by Shri Sanjay Sharma and forwarded by the Ministry of Finance vide letter dated 8.3.2018 in CPIO I.D. No. 13-15/2018, I am directed to inform you that the relevant information pertaining to Registrar office (for point 1 to 3) is as under:

- 1 - 3) The complaint of Shri Sanjay Sharma received from Ministry has been diarised in Registrar office vide diary no. 3091 dtd. 7.8.2017 and forwarded to Deputy Registrar (Admn.) for further action.


P.A. to Registrar

To

CPIO, CESTAT, New Delhi


09/04/18

F. No. 13-15/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

(35)

CPIO ID No. 13-15/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. CBECE/R/2018/50285 dated 06/03/2018), and our ID No. 13-15/2018, the information received from **SPS to the Hon'ble President** containing 01 page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO

CESTAT, New Delhi
Date: 04.04.2018

To,

Sh. Sanjay Sharma
KH-207, New Kavinagar,
Ghaziabad,
Uttar Pradesh-201002

Copy to: For information

1. Sh. V. Ganesh Kumar,
U.S. to the Govt. of India,
Ministry of Finance, Dept. of Revenue,
Central Board of Excise & Customs
North Block, New Delhi-110001

2. Sh. Narendra Kumar Yadav
Deputy Director (CPIO)
Directorate of Revenue Intelligence,
7th Floor, D Block, I.P. Bhawan,
I.P. Estate, New Delhi.

3. Dr. Puneeta Bedi
CPIO/Deputy Director,
Directorate General of Goods
and Services Intelligence,
West Block-VIII, Wing-VI,
IInd Floor, R.K. Puram,
New Delhi-110066





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**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

03.04.2018

SUB : REPLY TO RTI APPLICATION NO. CBECE/R/2018/50285
REF : CPIO ID NO. 13-15/2018

Kindly refer to your communication F.No. 13-15/CESTAT/CPIO-ND/VPP/2018 dated 22.03.2018 for furnishing information under RTI Act, 2005. The parawise information is given below:

1.	Date of receipt of complaint is 21.07.2017
2.	No such information is available in the O/o Hon'ble President.
3.	Except for (1) above, no other information is available.

Note : Kindly specify the provision under which the information can be directly sent to the Applicant when the CPIO is appointed by the competent authority.

[Signature]
3/4/18
SPS TO HON'BLE PRESIDENT

CPIO

*Recd
03/04/18*

F. No. 13-15/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066
CPIO ID No. 13-15/2018

33

To,

Sh. Sanjay Sharma
KH-207, New Kavinagar,
Ghaziabad, Uttar Pradesh-201002

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application filed by you with the Under Secretary to the Government of India, Sh. V. Ganesh Kumar (Tel-23092413), which was received in this office by transfer from Mr. V. Ganesh Kumar, U.S. and an RTI ID No. 13-15/2018(CESTAT) dated 14.03.2018 was allotted and acknowledged to you and the forwarding officer vide CPIO's letter dated 21.03.2018.

While now this office has received **two more copies of the same RTI application** through the Deputy Director & CPIO, Sh. Narendra Kumar Yadav, Directorate of Revenue Intelligence, 7th Floor, D Block, I.P. Bhawan, I.P. Estate, New Delhi and another from the Dr. Puneeta Bedi, CPIO & Deputy Director of Directorate General of Goods and Services Intelligence, West Block-VIII, Wing-VI, IInd Floor, R.K. Puram, New Delhi-110066.

As the RTI application has already been distributed to the concerned officers as already informed vide CPIO's letter dated 21.03.2018 with request to provide the requisite information, if available, directly to the applicant subject to the provisions of the Act and the rules made thereunder under intimation to the undersigned.

Thus, all the three RTI applications received through forwarding by various officers are merged in one because being common that is CPIO ID No. 13-15/2018 (CESTAT) for providing information, if available as per rules.


CPIO

CESTAT New Delhi
Date: 27.03.2018

Copy to: For information

1. Sh. V. Ganesh Kumar,
U.S. to the Govt. of India,
Ministry of Finance, Dept. of Revenue,
Central Board of Excise & Customs
North Block, New Delhi-110001

2. Sh. Narendra Kumar Yadav
Deputy Director (CPIO)
Directorate of Revenue Intelligence,
7th Floor, D Block, I.P. Bhawan,
I.P. Estate, New Delhi.

3. Dr. Puneeta Bedi
CPIO/Deputy Director,
Directorate General of Goods
and Services Intelligence,
West Block-VIII, Wing-VI,
IInd Floor, R.K. Puram,
New Delhi-110066



F. No. 13-15/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

(12)

CPIO ID No. 13-15/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Sanjay Sharma (No. CBCE/R/2018/50285 dated 06/03/2018) received by transfer from U.S. Ad. IC, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-15/2018 is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before **04.04.2018** directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

If the information is not with your section or you, please reply from where it may be retrieved, without delay within 05 days.

Note:- With the request to provide the requisite information, if available, directly to the applicant subject to the provisions of the Act and the rules made thereunder under intimation to the undersigned.

Encl: As above.

CPIO
CESTAT New Delhi
Date: 22.03.2018

For Compliance to:

1. SPS to the Hon'ble President
2. PA to the Registrar

Copy to:

1. Sh. Sanjay Sharma
KH-207, New Kavinagar,
Ghaziabad, Uttar Pradesh-201002

2. Sh. S. Bhowmick,

U.S. to the Govt. of India,

Ad. IC(CESTAT)

Ministry of Finance, Dept. of Revenue,

North Block, New Delhi-110001



22/3/18

o/c

22/3/18

F. No. 13-15/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066



CPIO ID No. 13-15/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Sanjay Sharma (No. CBECE/R/2018/50285 dated 06/03/2018) received by transfer from U.S. Ad.1C, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-15/2018** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before **04.04.2018** directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

If the information is not with your section or you, please reply from where it may be retrieved, without delay within 05 days.

Note:- With the request to provide the requisite information, if available, directly to the applicant subject to the provisions of the Act and the rules made thereunder.

Encl: As above.

Date 21-3-2018.

[Signature]
CPIO

CESTAT New Delhi
Date: 21.03.2018

For Compliance to:

1. DR (Admin.)

[Signature]
→ *22/3/18*

Copy to:

1. Sh. Sanjay Sharma
KH-207, New Kavinagar,
Ghaziabad, Uttar Pradesh-201002

2. Sh. *V. Ganesh Kumar*
U.S. to the Govt. of India,
Ad.1C(CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001



6/C
(2)

CPID ID No.

13-15/2018 (CESTA)

(a)

SPEED POST
RTI MATTER

F.No.295/1/2018-CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

Recd
14/3/18

New Delhi, dated 08.03.2018

To

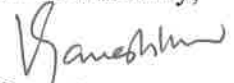
Shri Sanjay Sharma,
KH - 207, New Kavinagar,
Ghaziabad, Uttar Pradesh - 201002.

Subject: Application seeking information under RTI Act, 2005 -reg.

Sir,

I am to refer to your online RTI application No.CBECE/R/2018/50285 dated 06.03.2018 and to say that the information sought is not held by me. A copy of the application is, however, being transferred under Section 6(3) of the RTI Act, 2005 to the CPIO, CESTAT West Block No.2, R K Puram, New Delhi - 110066, with the request to send information, if available, directly to the applicant under RTI Act, 2005, subject to the provisions of the RTI Act and rules made thereunder.

Yours faithfully,



(V Ganesh Kumar)

Under Secretary to the Govt. of India

Tel: 23092413

13/3/18

Copy with a copy of RTI application is transferred under section 6 (3) of the RTI Act to the Shri V P Pandey, CPIO & Assistant Registrar, CESTAT West Block No.2, R K Puram, New Delhi - 110066, with the request to provide the requisite information, if available, directly to the applicant subject to the provisions of the Act and the rules made thereunder.

13-15/2018
CESTAT

RTI REQUEST DETAILS

Registration No. : CBECE/R/2018/50285

Date of Receipt : 06/03/2018

Type of Receipt : Online Receipt

Language of Request : English

Name : SANJAY SHARMA

Gender : Male

Address : KH-207, NEW KAVINAGAR, GHAZIABAD, Pin:201002

State : Uttar Pradesh

Country : India

Phone No. : +91-9810620733

Mobile No. : +91-9810620733

Email : sanjaysharma207@gmail.com

Status(Rural/Urban) : Urban

Education Status : Graduate

Is Requester Below Poverty Line ? : No

Citizenship Status : Indian

Amount Paid : 10)

Mode of Payment : Payment Gateway

Request Pertains to :

Please provide the following information-

1. Date of receipt of my complaint addressed to the Honorable Justice (DR.) SATISH CHANDRA, PRESIDENT, CESTAT, WEST BLOCK NO. 2, R.K. PURAM, NEW DELHI -110066 dated 01/07/2017, on the issue of serious irregularities in the Customs, Excise & Service Tax Appellate Tribunal.
2. Day to day action taken report on my complaint till date.

Information Sought : 3. Provide me any kind of information maintained in any form on my complaint mentioned here-in-above.

REQUEST THE APPLICATION ALONG-WITH ANNEXURE HEREWITH MAY BE TRANSFERRED TO MR. V.P. PANDEY, CPIO & ASSISTANT REGISTRAR, CESTAT, WEST BLOCK NO. 2, R.K. PURAM, NEW DELHI -110066 under section 6(3) OF THE RTI Act.

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